

[श्री रघुबीर सिंह शास्त्री]

के लोग काम करते हैं और वे शायद परिवहन मंत्रालय के अधीन हैं, उनको ऐसी खतरनाक जगहों पर काम करना होता है और शायद आपको मालूम होगा कि कोहिमा से दीमापुर तक जो सैनिक आते हैं उनकी घड़ियां तक सैनिक आफिसर रख लेते हैं और फिर दूसरे तरीकों से भेजते हैं क्योंकि वह बड़ी खतरनाक जगह है तो वहां पर जो रोड आर्गनाइजेशन के लोग काम करते हैं या जनरल रिजर्व इंजीनियरिंग फोर्स के आदमी काम करते हैं उनके पास हथियार नहीं होते हैं—नागा तो आपकी सशस्त्र सेनाओं पर भी हमला कर देते हैं—वह निश्चिन्तता से कार्य कर सकें उन को हथियार देने और उनको प्रोटेक्शन का पूरा इन्तजाम करेंगे ?

श्री सुरेन्द्र पाल सिंह : वहां सरकार की इस सम्बन्ध में पूरी जिम्मेदारी है, वह उनकी पूरी इमदाद करती है, अगर आर्मी की इमदाद की जरूरत होती है तो वह भी दी जाती है। छोटे मोटे हादसे तो होते रहते हैं लेकिन कोशिश यह की जाती है कि जो आदमी काम कर रहे हैं उनकी पूरी सुरक्षा रहे और किसी किसम का खतरा न आये।

श्री रघुबीर सिंह शास्त्री : मेरा प्रश्न यह है कि इन फोर्स को भी आप आर्डर करेंगे या नहीं ?

श्री सुरेन्द्र पाल सिंह : न मालूम किस फोर्स के लिए माननीय सदस्य कह रहे हैं। वहां तां निक्यांग्टी फोर्स मौजूद हैं, पुलिम भी है, फिर तोमरो फोर्स आप कीन सी चाहते हैं।

16.00 Hrs.

MR. CHAIRMAN : The question is :

"That the Bill to continue the Armed Forces (Special Powers) Regulation, 1958, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The question is :

"That Clauses 1 and 2, the Enacting

Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 and 2, the Enacting Formula and the Title were added to the Bill.

SHRI SURENDRA PAL SINGH : I move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

16.01 Hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES ORDERS (AMENDMENT) BILL

THE MINISTER OF PLANNING, PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI ASOKA MEHTA) : I beg to move :

"That the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected therewith, be referred to a Joint Committee of the Houses, consisting of 33 members, 22 from this House, namely . . .

namely, the 18 names given in the order paper,

"Shri R. S. Arumugam, Shri C. K. Chakrapani, Shri Anil K. Chanda, Shri N. T. Das, Shri G. Y. Krishnan, Shri N. R. Laskar, Shri Raja Venkatappa Naik, Shri J. H. Patel, Shri Deorao S. Patil, Shri Trilokshah Lal Priendra Shah, Shrimati Rajni Devi, Shri Ram Charan, Shrimati B. Radhabai Ananda Rao, Shri J. B. Muthyal Rao, Shri K. Subravelu, Shri P. R. Thakur, Shri Ramchandra Ulaka, Shri Asoka Mehta . . .".

With your permission, I would like to add four more names, namely,

"Shri M. G. Uikay, Shri S. M. Siddayya, Shri Kartik Oraon, Shri Hukam Chand Kachwai, and"

and then.

“11 members from Rajya Sabha;

“That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

“that the Committee shall make a report to this House by the first day of the next session;

“that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

“that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee.”

SHRI KANWAR LAL GUPTA
(Delhi Sadar) : What will be the strength of the Committee now ?

SHRI ASOKA MEHTA : The total will be 33—22 from the Lok Sabha, namely, the 18 members the names of whom are given in the Order Paper, and four more namely, Shri M. G. Uikey, Shri Siddayya, Shri Kartik Oraon and Shri Hukam Chand Kachwai, and 11 from Rajya Sabha.

I have been informed that the Business Advisory Committee has been of the opinion that, in order to save time, reference to the Joint Committee be made without any discussion. Therefore, I would not like to add anything at this stage.

MR. CHAIRMAN : The question is :

“That the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected therewith, be referred to a Joint Committee of the Houses, consisting of 33 members, 22 from this

House, namely, Shri R. S. Arumugam, Shri C. K. Chakrapani, Shri Anil K. Chanda, Shri N. T. Das, Shri G. Y. Krishnan, Shri N R. Laskar, Shri Raja Venkatappa Naik, Shri J. H. Patel, Shri Deorao S. Patil, Shri Trilokshah Lal Priendra Shah, Shrimati Rajni Devi, Shri Ram Charan, Shrimati B. Radhabai Ananda Rao, Shri J. B. Muthyal Rao, Shri K. Subravelu, Shri P. R. Thakur, Shri Ramchandra Ulaka, Shri M. G. Uikey, Shri S. M. Siddayya, Shri Kartik Oraon, Shri Hukam Chand Kachwai, Shri Asoka Mehta and 11 from Rajya Sabha;

“that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

“that the Committee shall make a report to this House by the first day of the next session;

“that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

“that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

16.04 Hrs.

BANKING LAWS (AMENDMENT) BILL

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
K. C. PANT) : On behalf of Shri
Morarji Desai, I beg to move :

“That the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955, be referred to a Select Committee consisting of 22 names....

You will notice that in the printed list there are only 20 names. Now some